

**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF M/S STELLENCE PHARMSCIENCE PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of Corporate Debtor	<b>STELLENCE PHARMSCIENCE PRIVATE LIMITED</b>
2.	Date of Incorporation of the Corporate Debtor	01/01/1992
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies – Bangalore
4.	Corporate Identity No. of the Corporate Debtor	U85110KA1992PTC012673
5.	Address of the registered office and principal office (if any) of corporate debtor	NO.456, 1A and 1B INDUSTRIAL AREA JIGANI, Bangalore, BANGALORE, Karnataka, India, 562106 (as per the MCA website)
6.	Insolvency commencement date in respect of corporate debtor	<b>06/03/2024 [Order Received on 07/03/2024]</b>
7.	Estimated date of closure of insolvency resolution process	<b>02/09/2024 (180 days beginning Insolvency Commencement date)</b>
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Naveen Kumar Jain</b> [Regn No. IBBI/IPA-001/IP-P00650/2017-2018/11097]
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 2236, Sector 46, Gurugram Haryana - 122001 Email : insolvencyprofessional@rediffmail.com <b>(This email is not to be used for sending claims)</b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Unit No. M-04, 1 <sup>st</sup> Floor, Shree Complex, St. John's Road, Ulsoor, Bengaluru- 560042 Email: <b>cirp.stellence@gmail.com</b> <b>Helpdesk-8920052765</b> <b><u>(This email is to be used for sending claims)</u></b>
11.	Last date for submission of claims	<b>20/03/2024</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP till date
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) To Download the relevant Forms, the weblink is <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of the **M/S STELLENCE PHARMSCIENCE PRIVATE LIMITED** on 06.03.2024.

The creditors of **M/S STELLENCE PHARMSCIENCE PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 20.03.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [N.A] in Form CA. - **Not Applicable as per information available with IRP till date**

Submission of false or misleading proofs of claim shall attract penalties.

**Date: 08.03.2024**

**Place: Bengaluru**

**NAVEEN KUMAR JAIN**

Interim Resolution Professional  
Regn No. IBBI/IPA-001/IP-P00650/2017-2018/11097  
AFA Valid upto 24.10.2024